

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/304 /2006-305 /2006 - CU[DB]

Date 24/10/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E JAIPUR I

NCR BUILDING, C-SCHEME, JAIPUR

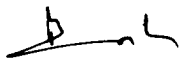
C.C.E JAIPUR I

Appellant

Vs
Respondent

M/S BHARAT SANCHAR NIGAM LTD

I am directed to transmit herewith a certified copy of **Final order No. ST/301-02/08 CU[DB]** dated 20-10-08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

M/S BHARAT SANCHAR NIGAM LTD

CHITTOR ROAD, DISTT. BUNDI. (RAJASTHAN)

2. Adv. / Consult

*M/S Jurispritus Attorneys & Legal Consultants
C-9 Friends Colony (ESt) New Delhi*

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Ragnuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026

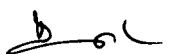
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

M/S BHARAT SANCHAR NIGAM LTD
BIKANER (RAJASTHAN)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

ST/304-05/06

[Arising out of Order-in-Appeal No.24-25(MPM)ST/JPR-1/06
dt.30.3.06 passed by the Commissioner(Appeals), Jaipur]

For approval and signature:

Hon'ble Mr. S.S.Kang, Vice President
Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

-
1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities:
-

CCE, Jaipur

Appellant

Versus

M/s. BSNL

Respondent

Appearance

Shri Fateh Singh, Authorised Departmental Representative(DR) for
appellant

Shri Chandan Kumar, Adv. For respondent

Coram: Hon'ble Mr. S.S.Kang, Vice President
Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

Final Date of decision: 20.10.08
Order No. 57/301-302/08

Per S.S.Kang:

The respondent is Public Sector Undertaking and governed by the orders passed by the Hon'ble Supreme Court in the case of ONGC vs CCE, Calcutta reported in 1992(61)ELT.3. The requisite permission to pursue the appeals have not been filed by the ^{Appellant} ~~respondent~~. In these circumstances, appeals are dismissed. However, the ^{Appellant} ~~respondent~~ shall have liberty to apply for restoration of the appeals on production of necessary clearance from the COD.

Order dictated in the open Court.

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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